OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE DISTRICT COURT, NEW DELHI.

No. 2333-2337-D /Gen./Misc./RADC/2022 Dated : 13/5/22

Copy of letter No. 7919/SAS/DHC dated 11.05.2022 received through email from Ms. Sadhna Gupta, Joint Registrar (SAS) Deputy Registrar, Hon'ble High Court of Delhi, New Delhi alongwith enclosures are hereby being forwarded to the following for information to all concerned :-

1. Branch In-charge, Receipt & Issue Branch, RADC, New Delhi with the request to display the brief Advertisement at Notice Board/conspicuous place of Rouse Avenue District Court, New Delhi.

2. Sh. Himal Akhtar, Chairman, Adhoc Committee, Bar Council of Delhi for giving it wide publicity/circulation.

3. Website Committee, THC, Delhi with the request to upload the same on office website.

4. The P.S. to Ld. Principal District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), RADC, New Delhi.

SAMEER BAJPAI
Digitally signed by SAMEER BAJPAI
Date: 2022.05.13 17:03:28 +0530

(Sameer Bajpai)
Spl. Judge (PC Act) CBI
Officer In Charge/Gen. Branch
RADC/New Delhi

MOST URGENT
OUT AT ONCE

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 10741-763 Genl./Misc./Circulation/2022 Dated, Delhi the 13 MAY 2022

Sub:- Notification F.No. 16/CDSA/2022/3 dated 7th May, 2022 of Sh. Devender Pal Walia, Secretary Committee for Designation of Senior Advocates of the Supreme Court of India regarding Designation of Senior Advocates.

Forwarded a copy of the letter bearing No. 7919/SAS/DHC dated 11/05/2022 and this office bearing diary No. 446 dated 13/05/2022 alongwith its enclosures on the subject cited above received from Ld. Joint Registrar(SAS) for Registrar General, Hon'ble High Court of Delhi, New Delhi to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District) with the request to do the needful as desired by the Hon'ble High Court of Delhi, New Delhi.
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka courts, Delhi for information with the request to do the needful as desired by the Hon'ble High Court of Delhi, New Delhi.
3. All the Hony. Secretary, Bar Association of Delhi District Courts, at Delhi, for Information and necessary action.
4. The Ld. Officer In-Charge, Care Taking Branch, Central, THC Delhi with the request to direct the concerned official to display the same on the notice board of Tis Hazari Court Complex Delhi.
5. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
6. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
7. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

13/05/2022

(RAKESH PANDIT)
Officer In-Charge, General Branch, Central
Additional District & Sessions Judge,
Tis Hazari Courts Delhi

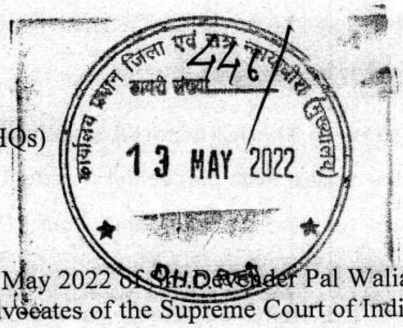
Encl. As above

High Court of Delhi: New Delhi
(The Secretariat, Committee for Designation of Senior Advocates)

No. 7919 /SAS/DHC
Dated: 11.05.2022

From

The Registrar General
High Court of Delhi,
New Delhi.



To

The Principal District & Sessions Judge (HQs)
Tis Hazari Courts
New Delhi-110054

Subject: Notice F.No.16/CDSA/2022/3 dated 7th May 2022 of Sh. Devender Pal Walia, Secretary Committee for Designation of Senior Advocates of the Supreme Court of India regarding Designation of Senior Advocates.

Sir/Madam,

I am directed to forward herewith a copy of aforesaid Notice dated 7th May 2022 of Sh. Devender Pal Walia, Secretary Committee for Designation of Senior Advocates, Supreme Court of India with the request to get the same displayed on the notice board/website of all the District Courts and also transmit the same to the Secretaries of all District Courts Bar Associations.

Yours faithfully

(Sadhna Gupta)
Joint Registrar (SAS)
For Registrar General

Encl: As above

Genl. Br.
9

P. DBST (Hqrs.)
12/05/22

SUPREME COURT OF INDIA

NOTICE

F. No.16/CDSA/2022/3

New Delhi,
May 07, 2022

RE: DESIGNATION OF SENIOR ADVOCATES

In view of the latest order dated 04.05.2022 passed by the Supreme Court in Miscellaneous Application No.709 of 2022 in Writ Petition (C) No. 454 of 2015 (Indira Jaising Vs. Supreme Court of India & Ors.) directing that in modification of earlier criteria laid down in the judgment dated 12.10.2017 one mark each shall be allocated for every year of practice between ten to twenty years, the last date for submission of applications seeking conferment of designation of Senior Advocates, by the Advocates-on-Record / Advocates has been extended upto 14.05.2022. The Advocates-on-Record / Advocates who have applied earlier in response to notice dated 25.02.2022 need not apply again.

Applications by the Advocates-on-Record / Advocates in the enclosed prescribed format i.e. Annexure - 'A', addressed to the Hon'ble Chief Justice of India, may be submitted in the Secretariat of the Committee [Room No.115, B-Block, Additional Building Complex, Supreme Court of India, New Delhi-110001 (Ph: 011-23116337)] latest by 1.30 p.m. on 14.05.2022. Applications received beyond the extended date, i.e., 14.05.2022 shall not be accepted.

9/5/2022

[Devender Pal Walia]
SECRETARY
COMMITTEE FOR DESIGNATION OF SENIOR ADVOCATES

Copy to:-

DIA

1. The Secretary, Supreme Court Bar Association (with a request to place it on the Notice Board of SCBA)
2. The Secretary, Supreme Court Advocates-on-Record Association (with a request to place it on the Notice Board of AoR Association)
3. The Secretary, Bar Council of India
4. Notice Board
5. All concerned.

ANNEXURE - A

APPLICATION-CUM-CONSENT LETTER FOR BEING DESIGNATED AS SENIOR ADVOCATE [FOR ADVOCATES-ON-RECORD / ADVOCATES]

			Recent Passport size photograph to be pasted here
1.	Name of the Applicant-Advocate: (Mr./Mrs./Ms.)		
2.	Father's Name		
3.	Date of Birth		Day/Month/Year
4.	Age (as on date)		___ Years
5.	Address in full:	(i) Office Address -	
		(ii) Residential Address -	
6.	Contact Details:	(i) Landline No. –	
		(ii) Mobile No. -	
		(iii) Email and social media accounts, if any	
7.	Educational / Professional Qualifications: (Mention award of prize, scholarship, fellowship or any other distinction.)		
8.	(i) Date of Enrolment as Advocate (ii) Enrolment Number (copy of Enrolment Certificate to be attached)		
9.	(i) Bar Council, where registered (ii) Whether registered as an Advocate-on-Record. If so, provide date of registration and AoR Code No.		
10.	Standing as an Advocate as on date		
11.	Whether Member of Supreme Court Bar Association		

12.	Place/Courts where practicing. (Court-wise period may be indicated)		Courts	Duration	
				From	To
13.	Nature of practice – Civil, Criminal, Constitutional, Taxation, Labour, Company, Service, etc.				
14.	Field of law in which Applicant has Specialization / Expertise (special knowledge or experience in law)				
15.	Number of Reported Judgments in matters in which appeared (List of citation to be provided)				
16.	Number of Un-reported Judgments in matters in which appeared (List of cases with relevant particulars to be provided)				
17.	Details of Pro bono work during last five years:				
18.	Whether held any position in Bar Council / Bar Association; if so, details thereof				
19.	Whether delivered any Lecture. If so, give details thereof				
20.	Whether the Applicant had applied earlier; if so, detailed current status thereof may be indicated.				
21.	Whether the Applicant has applied before any other High Court, if so, detailed current status thereof may be indicated.				
22.	Whether employed at any time either on part-time or full-time basis. If so, give status and period and the reasons for leaving.				
23.	Whether appointed as Receiver/ Commissioner/ Observer/ Amicus Curiae in any case. If so, give full particulars thereof.				
24.	Whether any FIR has ever been filed against you; if so, detailed current status thereof may be indicated.				
25.	Whether party to any civil, criminal or other litigation. If so, the nature of involvement.				
26.	(i)	(a) Have you ever been arrested?			
		(b) Have you ever been prosecuted?			

		(c)	Have you ever been kept under detention?	
		(d)	Have you ever been bound down?	
		(e)	Have you ever been fined by a Court of Law?	
		(f)	Have you ever been convicted by a court of Law for any Offence?	
		(g)	Have you ever been debarred from any examination or rusticated by any authority/ institution?	
		(h)	Have you ever been debarred / disqualified by any Public Commission/ Authority?	
		(i)	Is any case pending against you in any Court of Law at the time or filling up this Form?	
	(ii)		If the answer to any of the above-mentioned question is 'Yes' give full particulars of the case / arrest / detention / fine / conviction / sentence / punishment etc. and / or the nature of the case pending in the Court / authority or institution etc. at the time of filling up this form.	
27.			Whether any proceedings were initiated or are pending against you before Bar Council of India or State Bar Council. If so, particulars thereof.	
28.			General state of health.	
29.			Any other information:	

DECLARATION:

I _____ Advocate-on-Record / Advocate hereby give consent for being designated as Senior Advocate.

I hereby verify that the information furnished above is true and correct to the best of my knowledge and belief. Nothing material is concealed or suppressed therefrom. I understand that furnishing of false information or suppression of any factual information would render me unfit from being designated as Senior Advocate.

[Signature of the Applicant]

Note: Applicants should read instructions attached herewith while filling up the Application-cum-Consent Letter.

P.T.O.

GENERAL INSTRUCTIONS TO BE FOLLOWED WHILE FILLING UP 'APPLICATION-CUM-CONSENT LETTER' FOR BEING DESIGNATED AS SENIOR ADVOCATE

1.	Every Application-cum-Consent Letter, in the prescribed format shall be made in English, typed/printed with font size (Arial-14) in double spacing on both sides of the white paper (A4 Size) with an inner margin of about four centimeters width on top and on the left side.
2.	Documents accompanying the Application should be numbered consecutively in the Index, in all sets of Application.
3.	All documents annexed to the Application should be accompanied by an Index containing the details thereof. (The Registry, at any stage, may ask for the supportive documents for verification in the light of the facts mentioned in the Application).
4.	Name of the Applicant should tally with his/her name as mentioned in his/her enrolment certificate. Abbreviated name shall NOT be accepted.
5.	The Application should be presented in the shape of a Paper Book, duly tagged & indexed and not in spiral binding and the like.
6.	(i) All photocopies of the accolades/testimonials should be legible and true copy of their respective originals. (ii) English translation of vernacular documents (if any) should be annexed thereto.
7.	10 sets of the Application in the form of Paper Book, identical in all respects, should be filed.
8	(i) Passport size photograph (original) should be pasted on each copy of the Application-cum-Consent Letter. (ii) One additional recent passport size photograph (mentioning the name of the applicant on its back side) should be provided in a separate envelope.
9.	Information relating to Columns 15, 16, 17, 19 and 23 should be submitted in the prescribed formats attached with these instructions.
10.	The soft copy of the Application, in searchable mode, along with the scanned photograph should be submitted through e-mail (cdsa.2018@sci.nic.in) in addition to the hard copy thereof.

PRESCRIBED FORMATS

List of Reported Judgments in matters in which you have appeared

S.No.	Court(s)	Citation / Case Number	Cause Title	Decided on	Subject Matter and the legal formulation advanced by the applicant

List of Unreported Judgments in matters in which you have appeared

S.No.	Court(s)	Case Number	Cause Title	Decided on

List of Pro-Bono matters in which you have appeared

S.No.	Court(s)	Citation/ Case Number	Cause Title	Decided on	Reportable / Unreportable

List of matters in which you have appeared as Amicus Curiae

S.No.	Court(s)	Citation/ Case Number	Cause Title	Decided on	Reportable / Unreportable

List of Public Interest Litigation (PILs) in which you have appeared

S.No.	Court(s)	Citation/ Case Number	Cause Title	Decided on	Reportable / Unreportable

List of matters in which you have rendered Legal Aid Services

S.No.	Court(s)	Citation/ Case Number	Cause Title	Decided on	Reportable / Unreportable

Details of Publications

Category: (i) Article,
(ii) Books,
(iii) Editorial, Dissertation, etc.

(*Furnish separate list for each category of Publication*)

S.No.	Title	Date of Publication	Publisher	National / International Publication

Details of Lectures

S.No.	Subject/Topic of the Lecture	Delivered at	Month/Year	National/ International